

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 112(ND)15
CA. NO.

CORAM:

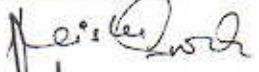




PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016**


NAME OF THE COMPANY: M/s. Mr. Sandeep Madan & ors. V/s. M/s. Brys Projects Pvt. Ltd. & ors.


SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rishi Sood	Adv.	for Manoj Kumar	
2.	Milan Singh Negi	Adv.	Petitioner.	
3.	Arpita Yadav	(Proxy)	Respondent-2	
4.	Sheshank Agarwal	Advocate	R5 + R6	
5.	Paminder Singh	Adv	Applicant	

ORDER

Learned counsel for the petitioner is present. Mr. Rishi Sood, learned advocate who has appeared on behalf of the respondent No. 7 has stated that the copies of the pleadings have not been provided to him so far. Learned counsel for the petitioner shall provide the copies of the pleadings to the learned counsel within a week's time. Learned counsel for the respondent No.7 shall file the counter affidavit within a period of 3 weeks'. Rejoinder, if any, shall be filed within a period of 2 weeks thereafter. The impleadment application be listed for arguments on the next date. Put up on 03.11.2016.


(R.Varadharajan)
Member (Judicial)


(Maharaj Krishan Hanjura)
Member (Judicial)